

Lok Sabha at its sitting held on the 25th August, 1969, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

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- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 4 Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 26th August, 1969, and

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR. SPEAKER: The Committee on Absence of Members from the Sittings of the House in their Eleventh Report have recommended that leave of absence be granted to the following Members for the periods indicated against each:

(1) Shri V. Y. Tamaskar	17th April to 16th May, 1969 (Seventh Session).
(2) Shri Shashi Ranjan	2nd to 25th April, 1969 (Seventh Session).
(3) Shri S. C. Besra	1st to 16th May, 1969 (Seventh Session).
(4) Shri Pashabhai Patel	21st July to 7th August, 1969 (Eighth Session).
(5) Shri E. K. Nayanar	24th July to 23rd August, 1969 (Eighth Session).
(6) Shri Viren Shah	11th to 27th August, 1969 (Eighth Session).

The Committee have also recommended that the absence of one Member (Shri Jhadu Sunder Lal) for the period 17th March to 16th May, 1969 (Seventh Session) as indicated in the Report, may be condoned.

12.38 hrs.

PETITION RE. GOVERNMENTS' EDUCATION POLICY AND ALLOCATION OF FUNDS FOR EDUCATION

I take it that the House agrees with the recommendations of the Committee.

HON. MEMBERS: Yes.

MR. SPEAKER: The Members will be informed accordingly.

SHRI JYOTIRMOY BASU (Diamond Harbour): I beg to present a petition signed by Shri Susil Debdas, All Bengal Primary Teachers' Association and six others regarding the education policy of the Government of India and allocation of funds for education.

SHRI S. M. BANERJEE (Kanpur): Sir, on this item, I want to say

[Shri S. M. Banerjee.]

a word. I would only request you to kindly consider the request of Shri Jyotirmoy Basu and ask the Railway Minister to make a statement.

it has not been possible for them to conduct a full and detailed enquiry in many of the cases.

21.39 hrs.

STATEMENT RE. SETTING UP OF COMMISSION OF INQUIRY TO GO INTO LAPSES AND IMPROPRIETIES REFERRED TO IN REPORTS OF INDUSTRIAL LICENSING POLICY INQUIRY COMMITTEE

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY): As the House is aware, the Industrial Licensing Policy Inquiry Committee, headed by Shri S. Dutt, has submitted two Reports to Government last month, one relating to industrial licensing and the other in respect of certain allegations against the Birla Group of Companies, which had a bearing on licensing and which had been referred to them. Both these Reports have been placed before the House. While the conclusions and recommendations in the main Report of the Industrial Licensing Policy Inquiry Committee regarding industrial licensing policy are under examination of Government and it will take some time before Government's decisions in that regard are finalized, the Government have taken note of the fact that the Industrial Licensing Policy Inquiry Committee has pointed out, in its main report on industrial licensing, a certain number of specific instances where lapses and improprieties and acts of omission and commission have allegedly taken place to the advantage of the Large Industrial groups. In its second Report submitted to Government on 28-7-69, regarding certain specific allegations against the Birla Group of Companies referred to the Committee, the Committee have reported that

The Government are of the view that the aforementioned lapses, improprieties and acts of commission and omission referred to in the Dutt Committee's reports are definite matters of public importance and a full and comprehensive inquiry is necessary in respect of the above cases. It has, therefore, been decided to set up a Commission of Inquiry under the Commissions of Inquiry Act, 1952, to go into all these matters. The Composition of the Commission and its detailed terms of reference will be announced shortly.

SHRI KANWAR LAL GUPTA (Delhi Sadar): Why not against all?

दन कमेटी ने और भी बहुत सारी बातें लिखी हैं, बहुत सारे लोगो पर चार्जज लगाये हैं, आप बिरला की ही एन्कवायरी क्यों कर रहे हैं, दूसरों को भी शामिल क्यों नहीं कर रहे हैं . .

SHRI SHEO NARAIN (Basti): There should be no piece-meal inquiry.

श्री कंवर लाल गुप्त : जो अफसर म में शामिल हैं, उनके खिलाफ भी एन्कवायरी होनी चाहिये ।

SHRI SHEO NARAIN: Birlas, Tatas, Sahu Jain—every one should come into the picture.

MR. SPEAKER: No discussion please.

श्री कंवर लाल गुप्त : सबके खिलाफ होनी चाहिये ।

श्री शिव नारायण : श्री चन्द प्यारे लाल को भी शामिल करना चाहिये ।